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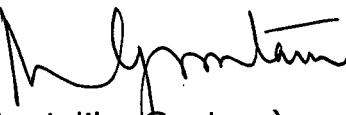
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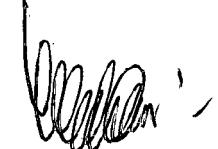
MA No. 1988/2012
OA No. 78/2003

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This MA has been moved by the applicant thereby praying for a direction to the respondents to accommodate the applicant with an alternative employment under the IREM. Since the OA stands disposed of on 18th December, 2003, no such direction can be given in the MA. Accordingly MA is dismissed. However, it will open for the applicant to resort to other legal remedy available under the law.


(Manjulika Gautam)
Member (A)

/sarita/


(M.L.Chauhan)
Member (J)